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Date: 05.02.2025

To
The Secretary,
Central Electricity Regulatory Commission,
7th Floor, World Trade Centre, Tower -B,
Nauroji Nagar, New Delhi - 110029

Sub.: Submission of comments on Draft CERC (Cross Border Trade of Electricity) (Second Amendment) Regulations, 2024, sought vide Notification No. 13/2/7/2015-PM/CERC dated 31.12.2024.

Dear Sir,

With reference to the comments invited by the Hon'ble Central Electricity Regulatory Commission on the Draft Cross Border Trade of Electricity (Second Amendment) Regulations, 2024, we hereby submit our comments on the same with a request to kindly take the same on record.

Thanking You,
Yours Sincerely,

For **Adani Power Limited**



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President

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APL Comments on CERC Draft 2nd Amendment to Cross Border Trade of Electricity Regulations, 2024

Sr. No.	Principal Regulations & 1 st Amendment	Draft 2 nd Amendment	Comments
1.	2. Definitions and Interpretation (e) 'Applicant' means an entity located in neighbouring country who has been recognized as a Participating Entity as defined in these regulations;	2. Definitions and Interpretation (e) 'Applicant' means an entity located in neighbouring country who has been recognized as a Participating Entity as defined in these regulations or an electricity trading licensee of India;	<ul style="list-style-type: none"> The definition of 'Applicant' shall include Generators located within India and electrically connected to the neighbouring country as well, to be eligible to seek Connectivity to Indian Grid in line with this Regulation read with GNA Regulations. For this purpose, the additional proviso may be added which shall clarify that the generating station located within India and electrically connected to the neighbouring country shall be eligible to apply for Connectivity under the regulations.
2.	2. Definitions and Interpretation (ss) 'Selling Entity' means the entity which has been granted long-term access or medium-term open access or short-term open access and is selling electricity in accordance with these regulations;	2. Definitions and Interpretation (ss) 'Selling Entity' means the entity which has been granted GNA or T-GNA and is selling electricity in accordance with these regulations;	<ul style="list-style-type: none"> Under the GNA Regulations, the drawee entity/Buying Entity is required to obtain GNA while injecting/Selling Entity is required obtain Connectivity. Hence, it is requested to amend the proposed clause, which shall allow the 'Selling Entity' to seek 'Connectivity' also.
3.	12. Application for Long-Term Access and Medium-Term Open Access	10. Application for Grant of Connectivity (7) A generating station supplying power exclusively to a neighbouring country through a dedicated transmission system	<ul style="list-style-type: none"> There is inconsistency between 10(7) and 12(1). While newly proposed Regulation 10(7) allows generating station to

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Sr. No.	Principal Regulations & 1 st Amendment	Draft 2 nd Amendment	Comments
	(1) The application for long-term access or medium-term open access to Indian grid and across Indian grid for cross border trade of electricity shall be made to CTU.	<p style="color: red;">may seek connectivity and access to Indian Grid as per Annexure-I to these regulations.</p> <p>12. Application for General Network Access (GNA) (1) The following entities shall be eligible as Applicants to apply for a grant of GNA or for enhancement of the quantum of GNA for injection into the Indian grid or drawal from the Indian grid: a) A Participating Entity located in the neighbouring country; b) An Electricity Trading licensee of India. (1-i) Separate applications for grant of GNA for injection into the Indian grid or drawal from the Indian grid shall be made to CTU. (1-ii) GNA under these regulations may be applied for a period of eleven months or more: Provided that where augmentation of ISTS of India is required for the grant of GNA, GNA shall be applied for a period of sixty months or more.</p>	<p>seek Connectivity and access, but as per the proposed amendment to Reg. 12(1) generating station is not eligible to apply for GNA.</p> <ul style="list-style-type: none"> • Reg.12(1) specifies that the application for GNA can be made by the following: <ul style="list-style-type: none"> ○ Participating Entity situated in neighbouring country ○ Trading Licensee • As per proposed 12(1), when the Generating station needs GNA, for that the application shall have to be made by a Trader. • Therefore, the proposed draft amendment shall clarify that a generating station located in India supplying power exclusively to a neighbouring country through a dedicated transmission system shall be allowed to apply for Connectivity.
4.		Annexure-I Modalities for Connectivity, GNA, T-GNA for an entity under Regulation 10(7) of these regulations	<ul style="list-style-type: none"> • For the generating station already having declared commercial operation as on date of coming into effect of this

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		<p>(a) Such Entity shall take approval from the Government of India for such additional connectivity and access with the Indian Grid. The Applicant shall be required to make a separate application for a grant of connectivity to the Indian Grid and Access to the Indian Grid (GNA or T-GNA).</p> <p>(b) The application for a grant of connectivity to the Indian Grid shall be accompanied by an application fee of Rs 5 lac, Application Bank Guarantee of Rs 50 lacs.</p> <p>(c) CTU, within 60 days of receipt of an application for connectivity, shall grant the connectivity.</p> <p>(d) Grant of connectivity to such applicant shall not confer the right for the transaction of power into the Indian Grid. Such Applicant shall separately apply for GNA or T-GNA for transaction power into Indian Grid.</p> <p>(e) The application for a grant of GNA shall be accompanied by an application fee of Rs 5 lac in Indian Rupees and Access Bank Guarantee as per Regulation 15(1) of these regulations.</p> <p>(f) In case the grant of GNA requires augmentation of ISTS, CTU, within 90 days of receipt of an application for GNA, shall inform the applicant of the amount of Access Bank Guarantee to be furnished by the Applicant as per Regulation 15(2) of these regulations. The applicant shall be required</p>	<p>amendment to the Regulations, such Entity shall not require to take approval from the Government of India for such additional Connectivity and access with the Indian Grid.</p> <ul style="list-style-type: none"> • Moreover, for such Entity, one-time GNA charges shall not be payable for the capacity which has been declared commercial operation in line with Amendment-1 of GNA Regulations.

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		<p>to furnish such Access Bank Guarantee within one month of such intimation by CTU, and upon submission of the revised Access Bank Guarantee, the Access Bank Guarantee submitted along with the application shall be returned.</p> <p>(g) Applicant may seek T-GNA under Advance application or Exigency Application as per timelines provided in the GNA Regulations for the purpose of injection in the Indian Grid or drawl of power from Indian Grid (drawl only for the purpose of startup power or auxiliary consumption). Each application for T-GNA shall be accompanied by a non-refundable application fee of Rs. 5000 in Indian Rupees per application.</p> <p>(h) The grant of GNA or T-GNA shall be limited up to the quantum of connectivity granted;</p> <p>(i) Applicant shall develop, operate, and maintain the dedicated transmission system up to the ISTS point, along with associated bay(s) at the ISTS substation;</p> <p>(j) Applicant shall submit one-time connectivity charges for Rs. one lakh per MW for the quantum of connectivity granted one month prior to a physical connection to the Indian Grid.</p>	

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		<p>(k) The one-time charges paid by such entity shall be adjusted in Monthly Transmission Charges under the Sharing Regulations.</p> <p>(l) In case the entity withdraws the connectivity and GNA (if any), the subsisting Application Bank Guarantee and Access Bank Guarantee shall be encashed.</p> <p>(m) Application Bank Guarantee shall be returned within one month of the effective date of GNA. In case GNA is not obtained for any capacity, the Application Bank Guarantee shall be returned after five years from the date of connection with the Indian Grid.</p> <p>(n) Access Bank Guarantee shall be returned in five equal parts over five years after the effective date of GNA.</p> <p>(o) The mode of operation of the dedicated transmission system connecting to the Indian Grid shall be as per the Standard Operating Procedure (SOP) issued in this regard.</p>	